

12.01 hrs.

**PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER SUPREME COURT
JUDGES (CONDITIONS OF SERVICE) ACT,
1958**

**THE MINISTER OF STATE IN
THE MINISTRY OF LAW, JUSTICE
AND COMPANY AFFAIRS (DR.
SAROJINI MAHISHI):** On behalf of
Shri H. R. Gokhale, I beg to lay on
the Table a copy each of the following
Notifications (Hindi and English ver-
sions) under sub-section (3) of sec-
tion 24 of the Supreme Court Judges
(Conditions of Service) Act, 1958:—

- (i) The Supreme Court Judges
(Travelling Allowance) Sec-
ond Amendment Rules,
1974, published in Notifica-
tion No. G.S.R. 1365 in
Gazette of India, dated the
28th December, 1974.
- (ii) The Supreme Court Judges
(Amendment) Rules, 1974,
published in Notification No.
G.S.R. 1366 in Gazette of
India, dated the 28th Decem-
ber, 1974.

[Placed in Library. See No. LT-
8991/75].

**REPORT (1969) OF TARIFF COMMISSION
ON FAIR SELLING PRICES OF AUTOMO-
BILES AND A STATEMENT**

**THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
AND CIVIL SUPPLIES (SHRI A. C.
GEORGE):** I beg to lay on the Table:

- (1) A copy of the Hindi version
of the Report (1969) of the
Tariff Commission on the
fixation of fair selling prices
of Automobiles—Standard

Herald Passenger cars 4—
Door} Model under sub-sec-
tion (2) of section 18 of the
Tariff Commission Act, 1951.

- (2) A statement (Hindi and
English versions) explaining
the reasons for not laying
the Hindi version of the Re-
port earlier.

[Placed in Library. See No. LT-
8992/75].

ORDERS UNDER DELIMITATION ACT, 1972

DR. SAROJINI MAHISHI: I beg to
lay on the Table:

- (1) A copy each of the following
Orders (Hindi and English
versions) of the Delimitation
Commission under sub-section
(3) of section 10 of the
Delimitation Act, 1972:—
 - (i) Order No. 27 of the Delimi-
tation Commission in res-
pect of the State of
Gujarat, published in Noti-
fication No. S.O. 639(E) in
Gazette of India, dated the
8th November, 1974.
 - (ii) Order No. 28 of the Delimi-
tation Commission in res-
pect of the State of
Haryana, published in Noti-
fication No. S.O. 685(E) in
Gazette of India, dated the
2nd December, 1974.
 - (iii) Order No. 29 of the Delimi-
tation Commission in res-
pect of the State of
Madhya Pradesh, published
in Notification No. S.O.
701(E) in Gazette of India,
dated the 7th December,
1974.
 - (iv) Order No. 31 of the Delimi-
tation Commission in res-
pect of the State of
Tamil Nadu, published in

Notification No. S.O. 2(E) in Gazette of India dated the 1st January, 1975.

- (v) Order No. 32 of the Delimitation Commission in respect of the State of Andhra Pradesh, published in Notification No. S.O. 1(E) in Gazette of India dated the 1st January, 1975.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-8993/75].

**RAILWAYS RED TARIFF (1ST AMDT.)
RULES, 1974**

THE MINISTER OF STATE IN THE MNISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Railways Red Tariff (First Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 195 in Gazette of India dated the 8th February, 1975, issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-8994/75].

**NOTIFICATIONS UNDER COMPANIES ACT,
1956 AND A DRAFT CONSTITUTION**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:
- (i) The Cost Accounting Records (Infant Milk Foods)

Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 701(E) in Gazette of India dated the 27th December, 1974.

- (ii) G.S.R. 50(E) published in Gazette of India dated the 14th February, 1975 containing corrigendum to Notification No. G.S.R. 701(E) dated the 27th December, 1974.

- (2) A copy of the draft notification (Hindi and English versions) proposed to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act.

[Placed in Library. See No. LT-8995/75].

12.04 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Yesterday's statement by the Prime Minister on Jammu & Kashmir will be taken up for discussion on Monday, March 3, 1975. The discussion will be on a government motion.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, my motion regarding discussion on Mauruti, which has been admitted by your goodself as in order, may also be taken up next week.

MR. SPEAKER: I do not find any treatment for this gentleman. I have to consult some specialist.